

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

1. OA 458/88	Date of decision: 31.05.1993.
Ms. Neelam Anand	...Petitioner
	Versus
Union of India (E.S.I.C.)	...Respondents
2. OA 362/88	
Shri Girish Arora & Ors.	...Petitioners
	Versus
Union of India (E.S.I.C.)	...Respondents
3. OA 400/88	
Ms. Vinod Chauhan	...Petitioner
	Versus
Union of India (E.S.I.C.)	...Respondents
4. OA 401/88	
Mrs. Anita Mittal	...Petitioner
	Versus
Union of India (E.S.I.C.)	...Respondents
5. OA 402/88	
Shri C.P. Sachdev	...Petitioner
	Versus
Union of India (E.S.I.C.)	...Respondents
6. OA 403/88	
Mrs. Praveen Guhlani	...Petitioner
	Versus
Union of India (E.S.I.C.)	...Respondents
7. OA 566/88	
Dr. Deepak Jain	...Petitioner
	Versus
Union of India (E.S.I.C.)	...Respondents
8. OA 686/88	
Dr. Ashok Kumar (II)	...Petitioner
	Versus

Union of India (E.S.I.C.) ... Respondents

9. OA 725/88

Shri Ashok Kumar (III) ... Petitioner

Versus

Union of India (E.S.I.C.) ... Respondents

Coram: The Hon'ble Mr. I.K. Rasgotra, Member (A)
The Hon'ble Mr. J.P. Sharma, Member (J)

For the petitioners Shri K.K. Rai and Shri
Ashok Aggarwal, Counsel.

For the respondents Shri O.P. Kshatriya, proxy
counsel for Shri N.S. Mehta,
Senior Standing Counsel and
Shri G.R. Nayyar, Counsel.

Judgement(Oral)
(Hon'ble Mr. I.K. Rasgotra)

The learned counsel for the petitioners in the
above OAs submit that the petitioners in these cases have
been regularised. The learned counsel for the petitioners
accordingly wish to withdraw these OAs as they have become
infructuous. Dismissed as withdrawn. No costs.

2. Let a copy of this order be placed in the case
file of these cases listed together.

J. P. Sharma
(J.P. SHARMA)

MEMBER (J)

I. K. Rasgotra
(I.K. RASGOTRA)

MEMBER (A)

San.